

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER  
ITA No.7670/Del/2017  
Assessment Year : 2014-15**

<b>BBC. Com Limited, Naveen Jhunhunwala, C/o BBC Global News India Private Limited 6<sup>th</sup> Floor, Hindustan Times House, Kasturba Gandhi Marg, New Delhi-110001 PAN-AADCB8484B</b>	<b>Vs.</b>	<b>DCIT, Circle-1(1)(2), Intl Txn, New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **16.07.2021**  
Date of pronouncement : **16.07.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Dy. CIT, New Delhi, dated 30.10.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee's AR, vide email dated 09.07.2021, has requested for

withdrawal of the appeal filed by the assessee and stated that recently a Mutual Agreement Procedure (MAP) resolution has been arrived at between the Competent Authority of India and United Kingdom (UK) under the provisions of section 90 of the Income Tax Act, 1961 read with Article 27 of Double Taxation Avoidance Agreement entered between India and UK for AY 2014-15. Consequently, the MAP resolution has been accepted by the Appellant and a confirmation has been filed with the office of learned AO on 19/11/2019; hence assessee wishes to withdraw this appeal.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee' AR for withdrawal of assessee's appeal.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 16.07.2021.

***Sd/-***  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar